

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, KALAS MAHAL, CHENNAI
OA 143/2023 (SZ)

IN THE MATTER OF:

Shahu Shivaji Mokshi

... .. APPLICANT

VERSUS

Karnataka State Pollution Control
Board & Ors

...RESPONDENTS

Previous D.o.H: 27.01.2026

Next D.o.H: 20.03.2026

I N D E X

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MUKESH KUMAR

Advocate for Respondent no. 1 KSPCB

Lex Regula LLP

Place: New Delhi

Date: 27.02.2026

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Regional Office: Belagavi-2

KARNATAKA STATE POLLUTION CONTROL BOARD

No. 6816/1/P5, 6th Cross,
Hari Nagar, Chikkodi - 591201.
Belagavi District.
☎ & Fax : 08338-275112



ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಳಗಾವಿ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಸಂಖ್ಯೆ : 6816/1/ಪಿ5, 6ನೇ ಕ್ರಾಸ್,

ಹರಿನಗರ, ಚಿಕ್ಕೋಡಿ - 591201.

ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

towards a cleaner Karnataka.

NO.KSPCB/RO (BGV-2)/LR-IR/2025-26/ 24-88

Dated: 24/02/2026.

To,

The Member Secretary,
Karnataka State Pollution Control Board,
Bangalore.

“ Kind Attention: SEO--17 Category Section”

Sir,

Sub: Submission of Inspection report M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi -District -Reg.

- Ref:**
1. Inspection report submitted to ZSEO, Belagavi Office to Board office vide Letter No.101 Dated: 10-06-2025.
 2. Board Office Consent refusal order to the industry under the Air (P&CP) Act, 1981 vide No. 244 Dated: 31-12-2025.
 3. Board Office Consent refusal order to the industry under the Water (P&CP) Act, 1974 vide No. 243 Dated: 31-12-2025.
 4. Board office memo dated: 14.01.2026.
 5. Inspection of the industry on 05-02-2026.

With reference to the above, it is submitted that, M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi-District was inspected on 05-02-2026 as per the direction of the Board office memo. The detail inspection report and along with photographs taken during the inspection are herewith enclosed and submitted for further needful action.

Yours faithfully

Environmental Officer (A/C)
RO, Belagavi-2 (Chikkodi)

Encl: As above

ok

**Inspection Report of Shri. Hanumanthappa H, Environmental Officer (A/c), KSPCB,
(Belagavi-2) Chikkodi.**

1.	Name and Address of the Industry	M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District
2.	Staff accompanied	Sri. Shrishail Manganure, Project Assistant,
3.	Category/ Classification	Large-Red (17-Cat)
4.	Persons Contacted	1. Sri.Mahadev Swamy, Managing Director 2. Sri. Krishna Katageri, Chief Chemist (ETP and WTP)
5.	Date of inspection.	05.02.2026.
6.	Consent status	Combined consent order under both Acts was expired on 30-06-2023.
7.	Products	1. Sugar : 8000 TCD 2. Co-gen plant : 52 Mw 3. Rectified Spirit or Ethanol : 54 KLD
8.	Environmental Clearance	<ol style="list-style-type: none"> The industry has obtained Environmental Clearance from Ministry of Environment, Forest & Climate Change vide letter No.J-11011/54/2009-1A II (I) dated 09-04-2009 and obtained Environmental Clearance for the expansion from Ministry of Environment, Forest & Climate Change vide letter No.F.No.J-11011/54/2009-IA-II-(I) dated 08-09-2014 for the expansion of sugar mill from 5000 TCD to 11000 TCD and expansion of distillery from 54 KLPD to 84 KLPD and expansion of co-generation from 41 MW to 54 MW. The industry has obtained Environment Clearance for further expansion projects comprising of sugarcane crushing capacity from 8000 TCD to 11000 TCD and Distillery capacity from 54 KLPD to 150 KLPD based on Sugarcane Juice/ Syrup/"C"/"B" Heavy molasses as raw material to produce ethanol, Incineration Boiler of 35 TPH with MEE vide MoEF& CC letter dated: 15-09-2023.
9.	Reference	<ol style="list-style-type: none"> Board office Show Cause notice and personal hearing letter No-2256 Dated: 02-09-2024. ZSEO inspection report forwarded to Head Office vide No-405 Dated: 06-09-2024. Industry authorities reply submitted for Board office Show Cause notice to this office vide dated: 26-09-2024. Proceeding of the personal hearing held on 09-09-2024 at head office vide No-2845 Dated:07-10-2024. Industry authorities reply submitted to this office with respect to Board office personal hearing vide dated: 16-11-2024. This office Show- Cause Notice to the industry vide No. 1465 Dated:10-01-2025. Industry authorities reply submitted for this office Show Cause notice to this office vide dated: 03-02-2025. Inspection report submitted to ZSEO, Belagavi Office this office vide letter No.1577 Dated: 04-02-2025. Notice of Proposed Direction (NPD) issued by ZSEO, Belagavi vide No. 751 dated:25-02-2025. Inspection report submitted to ZSEO, Belagavi Office this office vide letter No.29 Dated: 08-04-2025. ZSEO, Belagavi office Memo letter No. 32 Dated:17-04-

	2025. 12. Head Office Memo letter No-820 Dated:28-05-2025. 13. Inspection of the industry by ZSEO, Belagavi vide No.101 Dated:10-06-2025. 14. Board Office Consent refusal order to the industry under the both acts vide No. 243 &244 Dated:31-12-2025. 15. Inspection of the industry on 05.02.2026.
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Preamble:

M/s. Hiranyakeshi SSK Niyamit, is an existing integrated sugar industry operating at Sankeshwar, Hukkeri-Taluk, Belagavi District with Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD. The Consent for operation was issued and restricted for the period up to 30.06.2023 since the industry is yet to comply with the non-compliances.

In view of the non-compliances personal hearing of the industry was held on 22.02.2022 & as the industry requested time to comply with the directions of the Board, the CFO was issued to the industry on 08.08.2022 for sugar plant with sugar cane crushing -8000 TCD, Co-gen Plant -52 MW and RS or Ethanol-54 KLPD by restricting the validity for a period up to 30.06.2023 only.

The industry was inspected on 01-01-2025 to verify the latest compliance to the consent condition and based on the non-compliances, this office has issued Show-Cause notice to the industry vide No.1465 Dated: 10-01-2025. The copy of the same is enclosed as **Annexure-I**.

Based on the Non-Compliances observed during inspection this office had recommended to Zonal Senior Environmental Officer, Belagavi to issue Notice of Proposed Direction under the Provisions of Section 33(A) of Water (P&CP) Act, 1974 and Section 31 (A) of Air (P & CP) Act, 1981. As per the recommendations of this Office the Zonal Senior Environmental Officer, Belagavi issued Notice of Proposed Direction (NPD) to the industry vide No.751 Dated: 25-02-2025. The copy of the NPD is enclosed as **Annexure-II**.

This office has forwarded inspection report to ZSEO, Belagavi with a recommended to issue closure direction to the industry under the Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981 vide report No. 29 Dated: 08-04-2025. The copy of the inspection report is enclosed as **Annexure-III**.

Further Board Office has issued memo vide No. 820 dated: 28-05-2025 to the ZSEO, KSPCB Belagavi and directed to inspect the industry and submit the latest compliance. As per Board Office direction the Senior Environmental Officer Zonal Office Belagavi inspected the industry on: 30-05-2025. The copy of the inspection report dated:10.06.2025 is enclosed as **Annexure-IV**.

Based on the report submitted by ZSEO Belagavi, the subject w.r.t CFO- Extension was deliberated in the SLEC meeting held at Board office on 10.11.2025 and the committee recommended to refuse the Consent for Operation (CFO) Extension in view of non-compliances. Accordingly the Board office issued an order for refusal for Extension of Consent for Operation vide dated:31-12-2025.

The industry was inspected on 31-12-2025 to verify the latest compliance to the consent condition and based on the non-compliances, this office has issued Show-Cause notice to the industry vide No.2260 Dated: 09-01-2026. The copy of the Show-Cause notice is enclosed as **Annexure-V**.

Now the Board office has issued a memo vide No. 4300 dated: 14.01.2026 and directed ZSEO, Belagavi to inspect and furnish the latest status report. In view of the memo issued by the Board office the industry was inspected on 05.02.2026 by officer of this office and latest compliance status is as follows:

Sl. No	Direction issued to industry in the proceeding personal hearing held on 09-09-2024	Compliance Status as on 05-02-2026
1	The effluent stagnated in the lagoons and compost pits shall be completely emptied immediately and treated in the ETP.	The compost pits are emptied and filled with bagasse. But the industry authorities have stored Huge quantity of effluent was stored in the unlined lagoon
2	The spent storage lagoons shall be made completely leak proof.	Out of four lagoons, three lagoons are lined by the side ways and bottom yet to be lined. The fourth lagoon repair work in not yet started. During inspection it was observed that they have stored the effluent mixed with spent wash in the new unlined lagoons. Sample was collected and submitted to the Board Laboratory, Belagavi for the purpose of analysis. Results awaited.
3	Industry shall create scientific storage area for press mud and boiler ash.	At present small quantity of press mud and boiler ash is stored in an open area need to provide designated storage area with water sprinkling arrangement to suppress the fugitive emission.
4	The industry shall construct dyke walls of adequate capacity around the molasses storage tanks.	Common dyke wall construction work is under progress for molasses tank.
5	The industry shall submit proposals for installing sewage treatment plant for treating the sewage generated from the industry and the staff quarters.	The industry authority had submitted STP proposal for installation sewage treatment plant to treat the sewage generated from the industry and the staff quarters. But not installed the STP till date.
6	The industry shall provide wind braking walls of 30 feet height around the bagasse yard.	At present the huge quantity of bagasse is stored, construction of permanent stone masonry compound wall around the bagasse storage yard is under progress. Yet to provide wind barricade above the compound wall.
7	All the internal roads in the industry shall be metalled.	Main road and some part of the road within the industry where, maximum vehicles are plying are metalled. Process area and some portion of internal roads needs concreting.

8	The industry shall engage any institute of national repute in the field of environmental studies to conduct assessment of long term impacts of the operation of the industry on the surrounding areas and submit the report.	The industry authority has submitted proposal for carrying out environmental studies to conduct assessment of long term impacts of the operation of the industry on the surrounding areas from PVNASHKAR Belagavi. They have not submitted any progress report in this regard.
9	Industry shall engage any institute of national repute in the field of hydrology and take up study of ground water quality in and around the industry and submit the report.	The industry authority has submitted proposal to study in the field of hydrology and take up study of ground water quality in and around the industry from PVNASHKAR Belagavi. They have not submitted any progress report in this regard.
10	The industry shall dismantle the DG set of 1075 KVA capacity.	They have submitted that D.G. sets are kept standby incase of power failure. They assured that they will provide the stack height as per KSPCB guideline before using the DG. They have submitted undertaking letter in this regard.
11	The Industry shall submit storm water management plan for the entire industrial premises and implement the same.	The industry authority has submitted undertaking letter that industry will implement storm water management plan before the start of monsoon season 2025 and storm water management plan. But they have not implemented the same and not submitted any progress report in this regard.
12	The industry shall submit effluent utilization plan and action plan to prevent discharge of treated/untreated effluent from the industry into Hiranyakeshi River and implement the same.	The industry authority has submitted undertaking letter that industry will implement effluent utilization plan and action plan to prevent discharge of treated/untreated effluent from the industry into Hiranyakeshi River before 12-04-2025. But not implemented the same. They have stored the huge quantity of spent wash in unlined lagoon.

Other observations made during inspection.

1. At the time of inspection, Sugar Unit, Co-gen and distillery unit were under operation.
2. The industry was operated without valid Consent of the Board from 01-07-2023 to till date.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
4. Housekeeping within ETP premises needs to be improved.
5. Not provided labeling and capacity of each unit of ETP.
6. Effluent is stored in the various unlined lagoons within industrial premises.
7. The earthen lagoon are filled with spent wash they have not made any efforts to treat the spent wash in the existing ETP..
8. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
9. The Black emission from the chimney attached to 100 TPH boiler was observed and the air pollution control equipment (ESP) was not working properly.
10. Around the bagasse storage the compound wall construction work is under progress.
11. Lot of dust emissions were observed due to vehicular movements.

12. Not provided the permanent pipeline arrangement for utilizing the treated effluent.
13. Not implemented the storm water management plan and not adopted rain water harvesting facility.
14. Not provided STP as per the consent conditions.

Details of Water Sample collected:

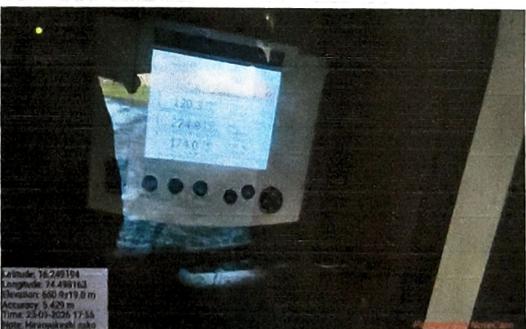
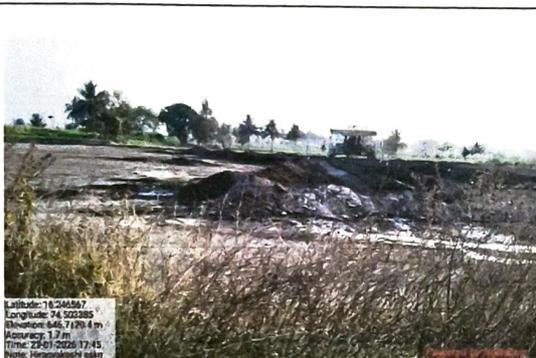
1. The treated trade effluents were collected from final outlet of ETP on 24-11-2025 and the analysis reports reveals that the parameters are within the limits. (Copy Enclosed)
2. The treated trade effluents were collected from final outlet of ETP on 31-12-2025 and submitted to the Board Laboratory, Belagavi for the purpose of analysis. The analysis reports are awaited.
3. The treated trade effluents from final outlet of ETP and untreated effluent samples were collected at unlined lagoons on 05.02.2026 and submitted to the Board Laboratory, Belagavi for the purpose of analysis. The analysis reports are awaited.

Recommendation: In spite of repeated persuasion and opportunities given by the Board serious efforts were not made by the industry to improve the level of environmental compliance. In view of the non-compliances with respect to personal hearing directions and also operating the industry without valid consent of the Board. It is recommended to initiate further action under the provisions of Section 33(A) of the Water (P&CP) Act, 1974 & Section 31(A) of the Air (P & CP) Act, 1981 and the attracts penal action under Section 44 of Water (P&CP) Act, 1974 the under Section 37 of the Air (P & CP) Act, 1981.

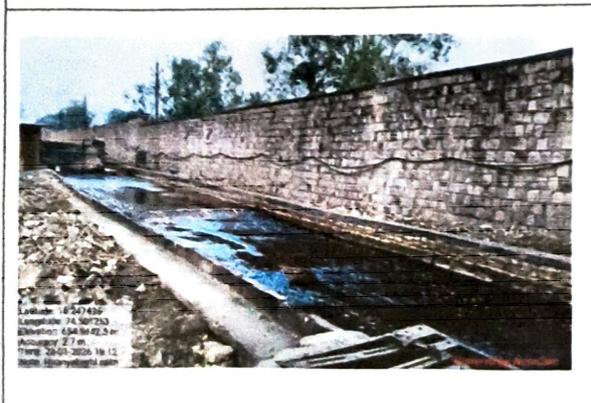
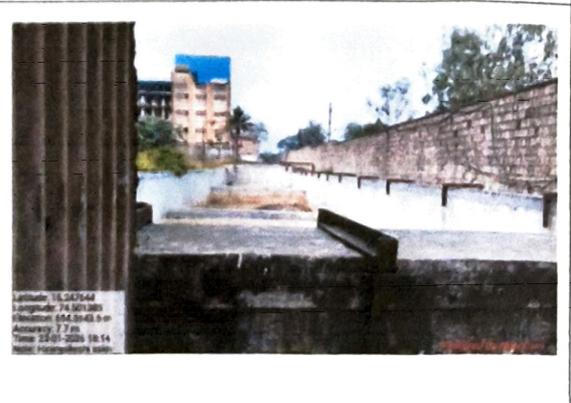
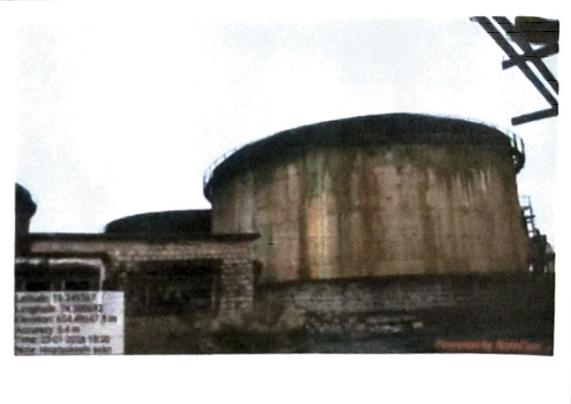

Environmental Officer(A/c)
Regional Office, KSPCB, Belagavi-2

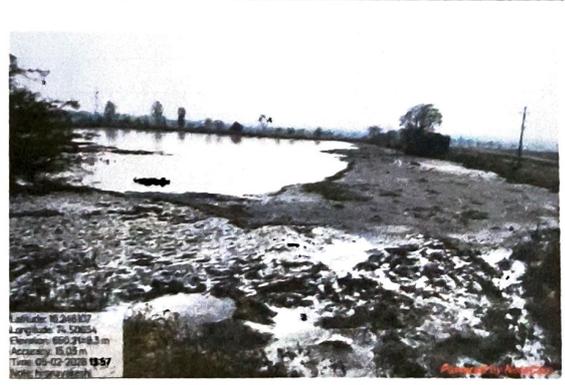
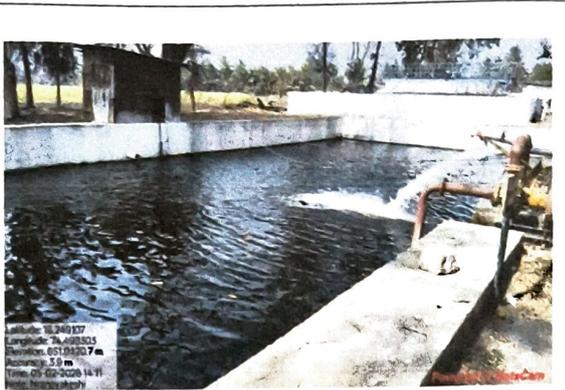
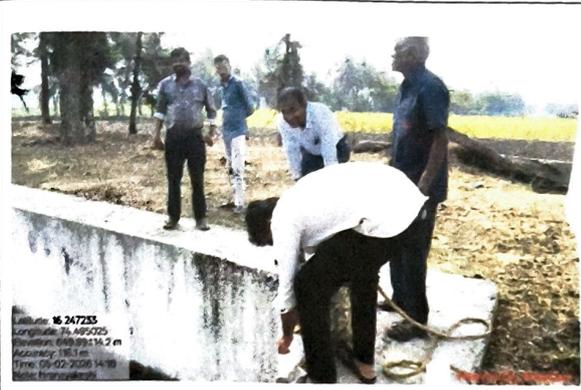
M/s Hiranyakeshi SSK Niyamit Sankeshwar , Hukkeri-Taluk , Belagavi-District .

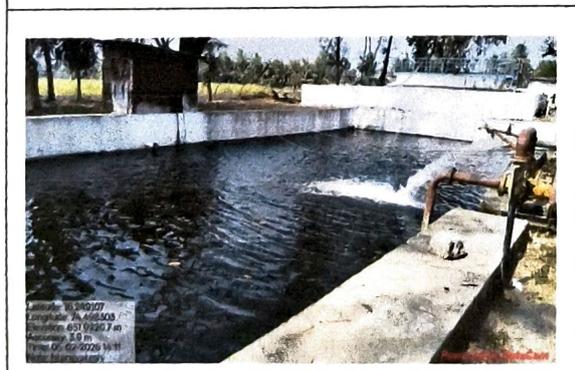
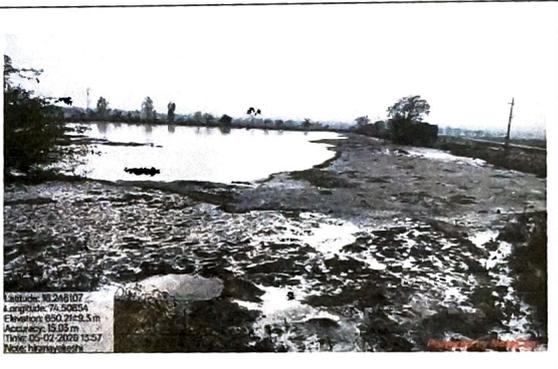


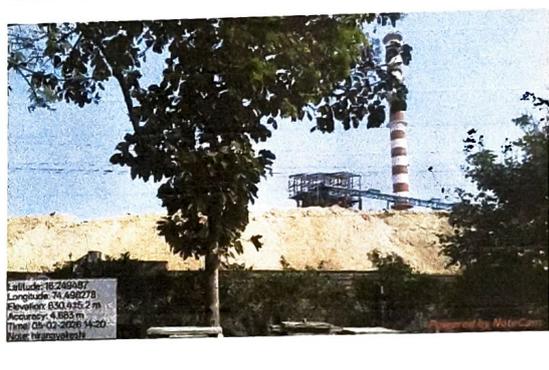
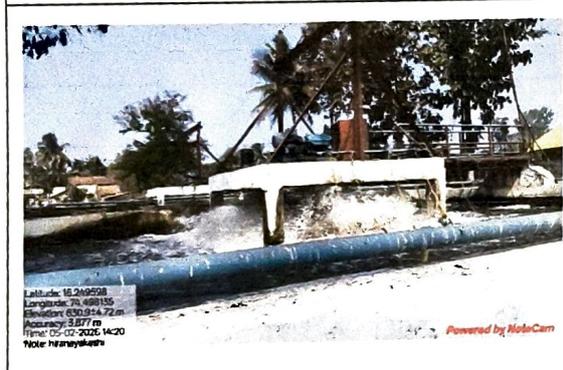
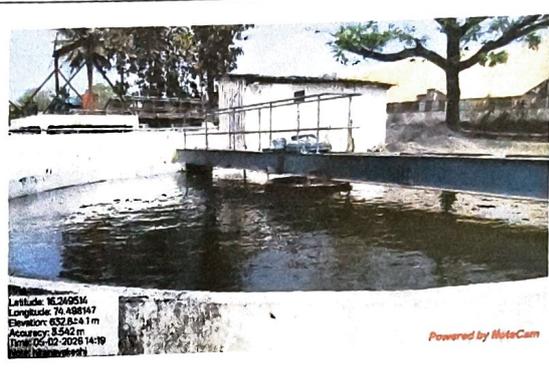












Regional Office: Belagavi-2

KARNATAKA STATE POLLUTION CONTROL BOARDNo. 6816/1/P5, 6th Cross,

Hari Nagar, Chikkodi - 591201.

Belagavi District.

☎ & Fax : 08338-275112



ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಳಗಾವಿ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಸಂಖ್ಯೆ : 6816/1/ಪಿ5, 6ನೇ ಕ್ರಾಸ್,

ಹರಿನಗರ, ಚಿಕ್ಕೋಡಿ - 591201.

ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

14

No. PCB/BGM-2/SCN/2024-25/1465

towards a cleaner Karnataka.

DATE: 10/01/2025.

//RPAD//

"Show-Cause Notice"

To,

The Managing Director,
Shri. Hiranyakeshi SSK Niyamit,
Sankeshwar-Village,
Hukkeri-Taluk,
Belagavi-District.

Sir,

Sub: Non-Compliance to the provision of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981-reg.

Ref: 1. Combined consent order No: AW-332708, Dated: 08-08-2022.
2. Inspection of the industry by Deputy Environment Officer on 01-01-2025.

Adverting to the matter cited above, it is to be informed that the Board has accorded the Consent under the Water Act, 1974 & the Air Act, 1981 for your industry for the Sugar manufacturing plant with Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD by imposing specific conditions and with other general conditions deemed fit. The industry was inspected on routine basis to verify the compliance to the Consent Condition and EC Condition.

During inspection following non-compliance were observed:

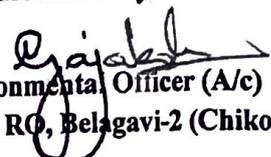
1. At the time of inspection, Sugar Unit and Co-gen were under operation.
2. The industry was operated without valid Consent of the Board from 01-07-2023 to till date.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
4. Housekeeping within ETP premises needs to be improved.
5. Not provided labeling and capacity of each unit of ETP.
6. Effluents is stored in the unlined lagoons within industrial premises.
7. The old ash pit and earthen lagoon are filled with spent wash they have not made any efforts to treat the spent wash in the existing ETP.
8. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
9. The Black emission from the chimney attached to 100 TPH boiler was observed and this clearly indicates that air pollution control equipment (ESP) is not working properly.

- 10. The barricade around the bagasse storage yard not provided to control the fugitive emissions.
- 11. Lot of dust emissions were observed due to vehicular movements because of bad condition of the internal roads.
- 12. Not provided designated place for Hazardous waste storage area along with display board as per the HWM Rules-2016.

In view of the above, you are hereby called upon "SHOW- CAUSE Notice" to submit the compliance report to the above points & to the previous consent conditions within 7 days of the receipt of this notice as to why this office should not recommend the Board to initiate action under Section 33(A) of Water (Prevention & Control Pollution) Act 1974 and 31(A) of Air (Prevention & Control Pollution) Act 1981.

Acknowledge the receipt of this notice.

Yours faithfully


Environmental Officer (A/c)
KSPCB RO, Belagavi-2 (Chikodi)

Office of the Regional Senior Environmental officer
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kanbargi Industrial Area, Belagavi-590 015
E-mail : zobelagavi@gmail.com

ಪ್ರಾದೇಶಿಕ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಾಂಬರ್ಗಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಳಗಾವಿ-೫೯೦೦೧೫



towards a cleaner Karnataka

Date: 25-02-2025

NO/KSPCB/ZO(BGV)/BGV-2(CKD)/NPD/2024-25/ 751

//RPAD//

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33(A) OF WATER (PREVENTION & CONTROL OF POLLUTION ACT, 1974 AND RULE 34 OF WATER (PREVENTION & CONTROL OF POLLUTION) RULES 1976 AND UNDER SECTION 31 (A) OF AIR (PREVENTION & CONTROL OF POLLUTION ACT, 1981, AND RULE 20(A) OF AIR (PREVENTION & CONTROL OF POLLUTION) RULES, 1983.

Sub: Non-Compliance to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 of M/s. Shri. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District – Reg:

- Ref: 1. Inspection of the industry by DEO, Belagavi-2 (Chikkodi) on 01-01-2025.
2. Show-Cause notice issued by RO, Belagavi vide letter No. 1465 Dated: 10-01-2025.
3. Inspection report of the industry submitted by RO, Belagavi-2 Chikkodi; vide letter No. 1577, dated: 04-02-2025.

Preamble:

M/s. Shri. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District is Large Red category unit has obtained Consent for Operation for of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the production of Sugar cane crushing: 8000 TCD, Co-gen plant : 52 Mw and Rectified Spirit or Ethanol : 54 KLD and is valid is expired on 30-06-2023.

The Regional Officer KSPCB, Belagavi has issued Show-Cause Notice to the industry authorities based on non-compliances observed during the inspection vide above Ref. (2).

The industry was inspected by the DEO. KSPCB, Belagavi-2 (Chikkodi) on 01-01-2025 and following non-compliances were observed.

1. At the time of inspection, Sugar Unit and Co-gen were under operation.
2. The industry is operating without valid Consent of the Board from 01-07-2023 to till date.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
4. Housekeeping within ETP premises needs to be improved.
5. Not provided labeling and capacity of each unit of ETP.

DEO
25/2/25



6. Effluents is stored in the unlined lagoons within industrial premises.
7. The old ash pit and earthen lagoon are filled with spent wash. They have not made any efforts to treat the spent wash in the existing ETP.
8. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
9. The Black emission from the chimney attached to 100 TPH boiler was observed and this clearly indicates that air pollution control equipment (ESP) is not working properly.
10. The barricade around the bagasse storage yard not provided to control the fugitive emissions.
11. Lot of dust emissions were observed due to vehicular movements because of bad condition of the internal roads.
12. Not provided designated place for Hazardous waste storage area along with display board as per the HWM Rules-2016.

In view of the above observed non-compliances under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, the Regional Officer, Belagavi-2 (Chikkodi) has forwarded a report vide **Ref. (3)** with recommendation to issue notice of proposed directions under Water and Air Acts to the unit.

It is apprehended that the continued operation of the unit without taking adequate steps for control of smell nuisance and Fly menance and Water and Air pollution, there will be possibility of damage to the flora, fauna, public health and to the surrounding environment in general.

All the above facts are in violation of the provisions of the Section 25 of the Water ((Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air ((Prevention & Control of Pollution) Act, 1981.

Therefore, in Exercise of the powers conferred under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 read with Rule 34 of Water ((Prevention & Control of Pollution) Rules, 1976 and Air (Prevention & Control of Pollution) Act, 1981 and Rule 20(A) of Air (Prevention & Control of Pollution) Rules, 1983, the Designated Officer, namely Senior Environmental Officer, Karnataka State Pollution Control Board, Zonal Office, Belagavi intends to give the following proposed directions:

1. To direct the Occupier, M/s. Shri. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District to close down industrial operations forthwith and until further orders.

1. To Direct the Managing Director, HESCOM, HESCOM Office, Navanagar Hubli to issue necessary directions to the concerned Executive Engineer, Belagavi Division to Stop/Cut-Off power supply to the said industry forthwith and until further orders.

You are hereby called upon to Show-Cause within 15 days from the date of issue of this Proposed Directions to file objections if any to the undersigned. If no objections are received within 15 days, the Board will be recommended to take necessary action in accordance with the Proposed Directions in the matter.

Acknowledge the receipt of this notice.

**FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD**

**Sd/-
SENIOR ENVIRONMENTAL OFFICER
ZONAL OFFICE, KSPCB, Belagavi**

To,

The Occupier
M/s. Shri. Hiranyakeshi SSK Niyamit,
Sankeshwar, Hukkeri-Taluk,
Belagavi District

Copy to:

1. The Regional Officer, Belagavi-2 (Chikkodi) for information and informed to inspect the industry and if the non-compliances continues, it is hereby directed to collect all the evidences like, photographic evidences and all legal sample reports of water, effluents and stack emissions and to submit the report to Head Office for further action and to submit a copy of the same (report) to this office.
2. Office copy.


**SENIOR ENVIRONMENTAL OFFICER
ZONAL OFFICE, KSPCB, Belagavi**

Regional Office: Belagavi-2

KARNATAKA STATE POLLUTION CONTROL BOARD

No. 6816/1/P5, 6th Cross,
Hari Nagar, Chikkodi - 591201.
Belagavi District.
☎ & Fax : 08338-275112



ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಳಗಾವಿ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಸಂಖ್ಯೆ : 6816/1/ಪಿ5, 6ನೇ ಕ್ರಾಸ್,
ಹರಿನಗರ, ಚಿಕ್ಕೋಡಿ - 591201.
ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

towards a cleaner Karnataka.
Dated: 08/04/2025.

No. PCB/RO-BGV-2(CKD)/17-CAT/IR/2025-26/29

To,

The Zonal Senior Environmental Officer,
Karnataka State Pollution Control Board,
Belagavi.

Sir,

Sub: Issue of Closure Order to M/s. Shri.Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk,
Belagavi District - Reg.

- Ref:** 1. Combined consent order No.AW-332708 dated 08/08/2022 under both Acts is
Expired on 30-06-2023.
2. Board office Show Cause notice and personal hearing letter No-2256 Dated: 02-09-2024.
 3. ZSEO inspection report forwarded to Head Office vide No-405 Dated: 06-09-2024.
 4. Industry authorities reply submitted to this office with respect to Board office Show Cause notice vide dated: 26-09-2024.
 5. Proceeding of the personal hearing held on 09-09-2024 at head office vide No-2845 Dated:07-10-2024.
 6. Industry authorities reply submitted to this office with respect to Board office personal hearing vide dated: 16-11-2024
 7. Inspection report submitted to Head Office this office vide letter No.978 Dated: 19-10-2024.
 8. Head Office Memo letter No-3782 Dated: 10-12-2024.
 9. Inspection of the industry by Deputy Environmental Officer on 18-12-2024.
 10. Inspection report submitted to Head Office this office vide letter No.1332 Dated: 20-12-2024.
 11. Inspection of the industry by Deputy Environmental Officer on 01-01-2025.
 12. This Office Show-Cause Notice No.1465 Dated:10-01-2025.
 - 13.ZSEO, Belagavi NPD issued to industry vide letter No. 751 Dated:25-02-2025.

Preamble:

M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District is an existing integrated sugar industry have applied for consent of operation for the period up to 30-06-2026 for the manufacturing of sugar with Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD. This office has forwarded the application for further action. In view of the non-compliances personal hearing of the industry was held on 22.02.2022 & as the industry requested time to comply with the directions of the Board. CFO was issued to the industry on 08.08.2022 for below products.

1. Sugar plant with sugar cane crushing -8000 TCD.
2. Co-gen Plant -52 MW.
3. RS or Ethanol-54 KLPD.

The Consent for operation was issued and restricted for the period up to 30.06.2023 since the industry is yet to comply with the non-compliances.

Present Status:

This office has received a letter from Tahsildar, Hukkeri on 26.06.2024 along with the representation submitted by the surrounding villages of Maharashtra regarding the pollution of Hiranyakeshi River due to discharge of effluents by the industry. Further, the RO-Kolhapur, Maharashtra State Pollution Control Board has addressed a letter to RO-Belagavi-2 (Chikkodi) on 25.06.2024 regarding pollution of Hiranyakeshi River.

In this regard the RO Belagavi-2 (Chikkodi) has inspected the industry on 04.07.2024 and reported several non-compliances. In view of the above non-compliances, this office has recommended the Board to call the industry for personal hearing before taking further legal action. Head Office has issued the Show-cause notice to the industry on 02.09.2024 and called for personal hearing on 09.09.2024.

During the personal hearing held on 09-09-2024 at head office Presiding Officer informed the industry that the matter is very serious as a case has been registered in the Hon'ble NGT and directed the industry to implement the following corrective actions within 15.10.2024 and it was directed to the Environmental officer, Belagavi-2 to verify same and submit the report to the Board Office. This office detailed inspection report was forwarded to Head Office vide No-1332 Dated:20-12-2024 further needful action.

Effluent Sample collection details:- During the inspection all the units of ETP was under operation. The treated trade effluents were collected from final outlet of ETP on 01-01-2025 and submitted to the Board Laboratory, Belagavi for the purpose of analysis. The analysis reports are enclosed as **Annexure-I**.

Online Monitoring System: They have provided online effluent monitoring system and linked to the CPCB server and as well as KSPCB server.

Other observations made during inspection

1. At the time of inspection, Sugar Unit and Co-gen were under operation.
2. The industry was operated without valid Consent of the Board from 01-07-2023 to till date.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
4. Housekeeping within ETP premises needs to be improved.
5. Not provided labeling and capacity of each unit of ETP.
6. Effluents is stored in the unlined lagoons within industrial premises.
7. The old ash pit and earthen lagoon are filled with spent wash they have not made any efforts to treat the spent wash in the existing ETP.
8. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
9. The Black emission from the chimney attached to 100 TPH boiler was observed and this clearly indicates that air pollution control equipment (ESP) is not working properly.
10. The barricade around the bagasse storage yard not provided to control the fugitive emissions.
11. Lot of dust emissions were observed due to vehicular movements because of bad condition of the internal roads.
12. Not provided designated place for Hazardous waste storage area along with display board as per the HWM Rules-2016.

Action taken;

A show-cause notice was issued by this office vide letter No 1465, dated: 10-01-2025 for non compliances observed during inspection and copy same is enclosed as **Annexure-II**.

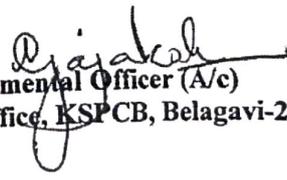
Further, even after issuing the Show-Cause Notices previously by this office industry has not taken any rectifying measures to set right the non-compliances and also reluctant to follow the directions given by the Board and the provisions of Environmental Act and Rules.

Further based on the non-compliance this office has recommended to ZSEO, Belagavi to issue the Notice of Proposed Directions to the said industry. The ZSEO, Belagavi has issued the NPD to the industry on 25-02-2025. **The industry authorities have not submitted reply to the NPD and not taken any corrective action to control the pollution.**

The photographs taken during the inspection are enclosed vide **Annexure-III**.

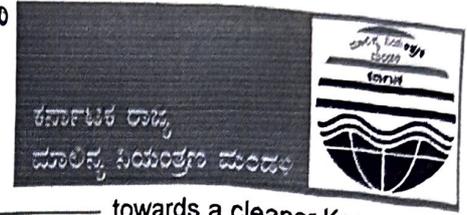
Recommendation: In view of the above non-compliance observed during the inspection it is recommended to issue Closure Directions to M/s. Shri. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District under the provisions Section 33(A) of the Water (P&CP) Act, 1974 & Section 31(A) of the Air (P & CP) Act, 1981 to this industry immediately.

- Enclosures:** 1. Inspection report
2. Analysis reports.
3. Photographs


Environmental Officer (A/c)
Regional Office, KSPCB, Belagavi-2

Office of the Regional Senior Environmental officer
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kanbargi Industrial Area, Belagavi-590 015
E-mail : zobelagavi@gmail.com

ಪ್ರಾದೇಶಿಕ ಹಿರಿಯ ಪರಿಷರ ಅಧಿಕಾರಿಗಳ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಾನ್ಬರ್ಗಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಳಗಾವಿ-೫೯೦೦೧೫



No: KSPCB(BGM)/2025-26 / 1 RSEO(BGV)/CKD/Hirani/2025-26/101

towards a cleaner Karnataka

Date: 10-06-2025

To,
The Member Secretary,
Karnataka State Pollution Control Board,
Bangalore.

“ Kind Attention: Sri. Shridhar, SEO--17 Category Section”

Sir,

Sub: Submission of latest inspection report M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi -District -Reg.

- Ref:**
1. Regional Office, Chikkodi forwarded inspection report this office with recommendation to issued NPD vide No-1577 Dated:04-02-2025.
 2. This office has issued NPD vide No-751 Dated:25-02-2025.
 3. Regional Office, Chikkodi forwarded inspection report this office with recommendation to Closure to industry vide No-29 Dated:08-04-2025.
 4. Inspection of the industry by undersigned officer along with DEO Chikkodi on 30-05-2025.

With reference to the above, it is to be submitted that latest inspection report of M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi -District. The industry was inspected on 30-05-2025 to verify the latest compliance to NPD and the detailed inspection report along with photographs enclosed with letter.

This is submitted for your kind information and further direction.

Yours faithfully

Zonal Senior Environmental Officer
KSPCB, Belagavi



Deo 1
@gnt/eh
Encl: As above

✓ Copy to : Regional Officer, KSPCB, Belagavi-2 (Chikkodi) for information.

1.	Name and Address of the Industry	M/s. Shri.Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District.
2.	Staff accompanied	Sri Hanumanthappa H, Deputy Environmental Officer, KSPCB, RO-Chikkodi.
3.	Category / Classification	Large-Red (17-Cat)
4.	Persons Contacted	Sri. Ajeet Chate, Environmental Officer
5.	Date of inspection	30.05.2025
6.	Consent status	Combined consent order No.AW-332708 dated 08/08/2024 under both Acts is expired on 30-06-2023.
7.	Products	1. Sugar : 8000 TCD 2. Co-gen plant : 52 Mw 3. Rectified Spirit or Ethanol : 54 KLD
8.	Environmental Clearance	1. The industry has obtained Environmental Clearance from Ministry of Environment, Forest & Climate Change vide letter No.J-11011/54/2009-1A II (I) dated 09-04-2009 and obtained Environmental Clearance for the expansion from Ministry of Environment, Forest & Climate Change vide letter No.F.No.J-11011/54/2009-IA-II-(I) dated 08-09-2014 for the expansion of sugar mill from 5000 TCD to 11000 TCD and expansion of distillery from 54 KLPD to 84 KLPD and expansion of co-generation from 41 MW to 54 MW. 2. The industry has obtained Environment Clearance for further expansion projects comprising of sugarcane crushing capacity from 8000 TCD to 11000 TCD and Distillery capacity from 54 KLPD to 150 KLPD based on Sugarcane Juice/ Syrup/"C"/"B" Heavy molasses as raw material to produce ethanol, Incineration Boiler of 35 TPH with MEE vide MoEF& CC letter dated: 15-09-2023.
9.	Reference	1. Regional Office, Chikkodi forwarded inspection report this office with recommendation to issued NPD vide No-1577 Dated:04-02-2025. 2. This office has issued NPD vide No-751 Dated:25-02-2025. 3. Regional Office, Chikkodi forwarded inspection report this office with recommendation to Closure to industry vide No-29 Dated:08-04-2025.

Preamble:

M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District is an existing integrated sugar industry have applied for consent of operation for the period up to 30-06-2026 for the manufacturing of sugar with Sugar Cane Crushing of capacity 8000 TCD, Co-Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD. This office has forwarded the application for further action. In view of the non-compliances personal hearing of the industry was held on 22.02.2022 & as the industry requested

11	Lot of dust emissions were observed due to vehicular movements because of had condition of the internal roads.	Industry authorities have taken up construction work of internal roads.
12	Not provided designated place for Hazardous waste storage area along with display hoard as per the HWM Rules-2016	Now provided designated place for storage of Hazardous waste.

Other observations made during inspection

1. The sugar and Co-gen plant was not operating at the time of inspection.
2. Industry was operated during the last season (2023-24) without valid consent of the Board.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Hoard.
4. The incineration boiler commissioning work is under progress.
5. ETP is not under operation at time of inspection due to off season.
6. CPU unit is not under operation at time of inspection
7. Composting activity is completed and composting yard completely empty and they have provided leachate collection pit within the compost yard area.
8. The industry has called tender for construction of compound wall around bagasse yard the work is expected to be started by the end of June 2025 and expected to be completed by end August 2025.

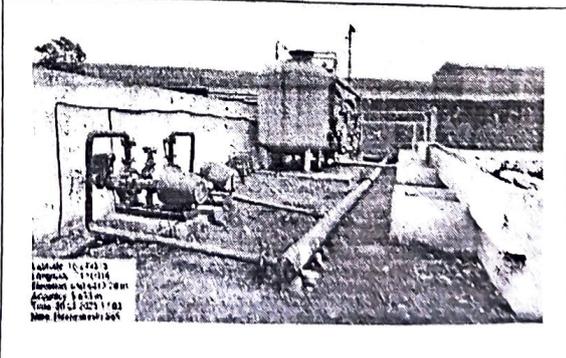
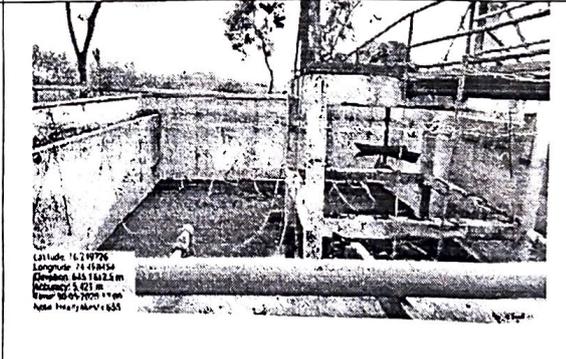
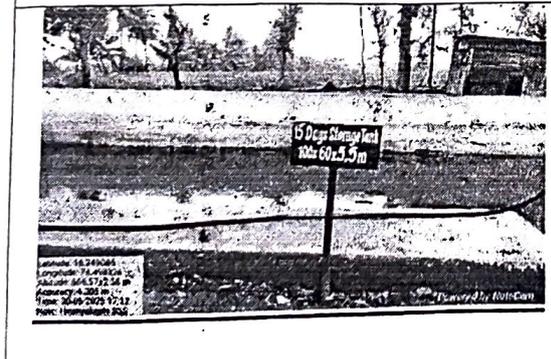
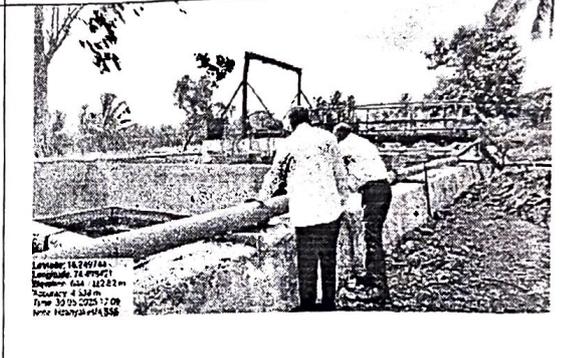
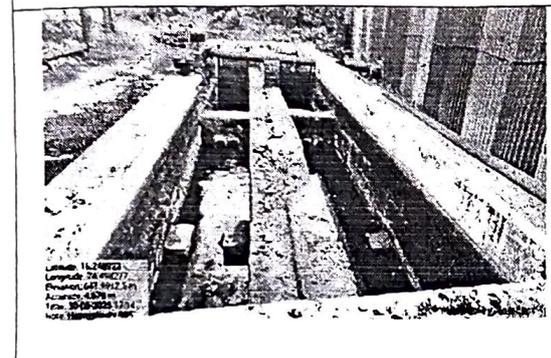
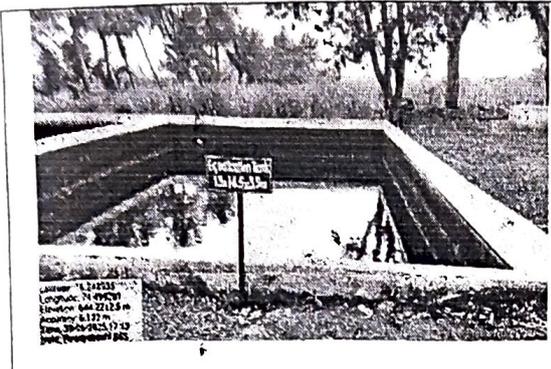
The Consent for operation of existing Sugar Plant of capacity 8000 TCD and Distillery of Capacity 54 KLD may be issued with conditions.

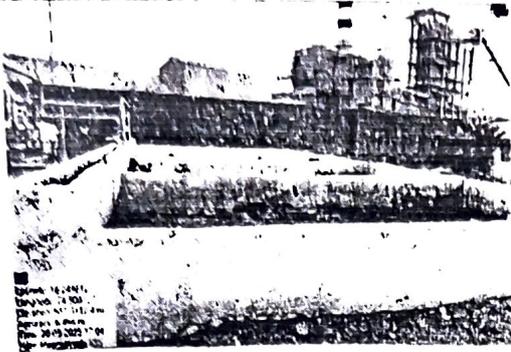
The photographs taken during the inspection are enclosed.

This is submitted for your kind information and further direction.

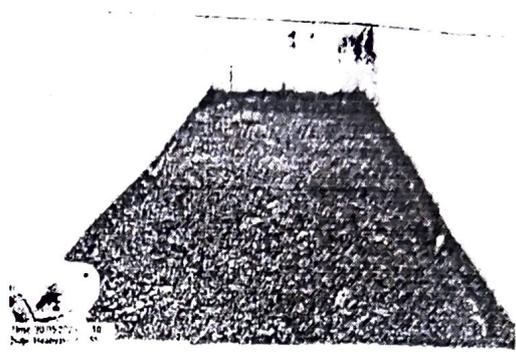

Zonal Senior Environmental Officer
KSPCB, Belagavi

M/s. Shri.Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District

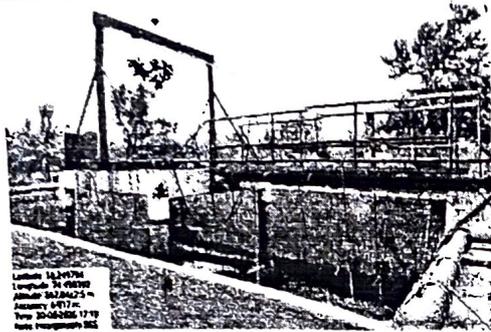




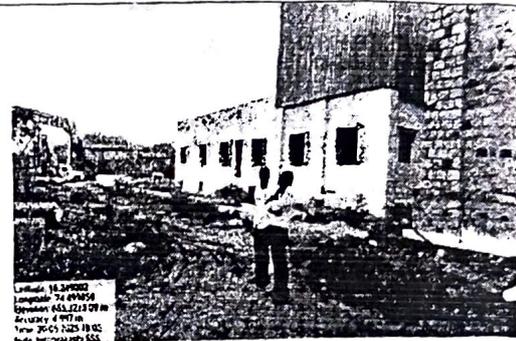
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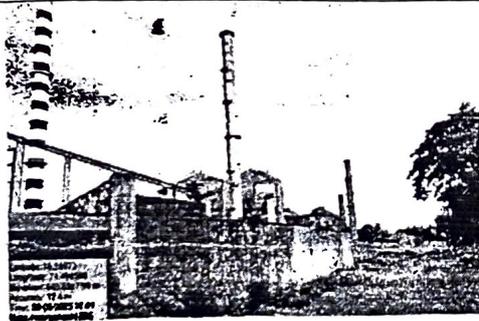
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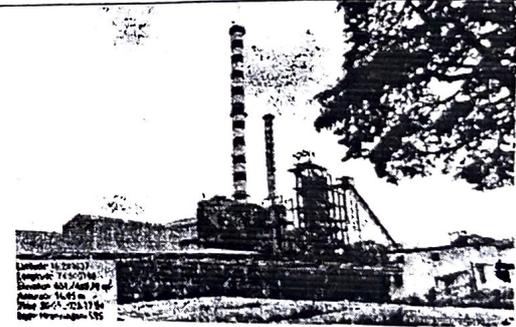
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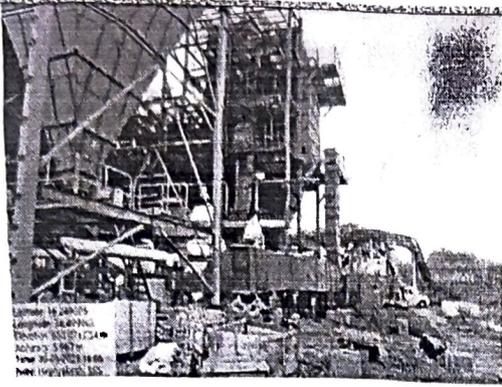
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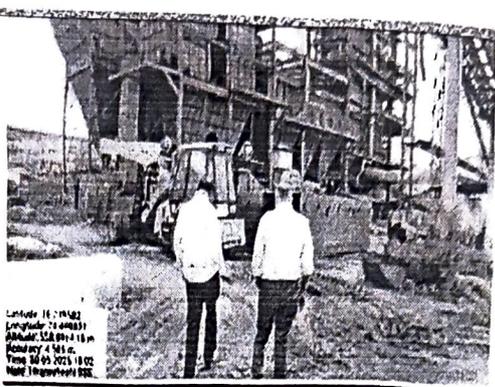
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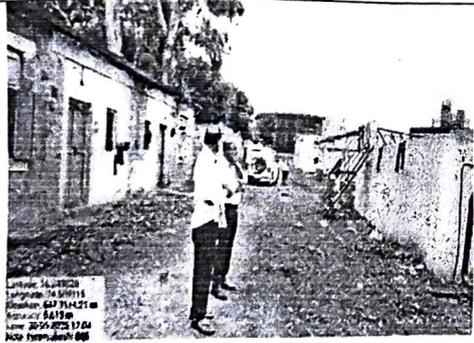
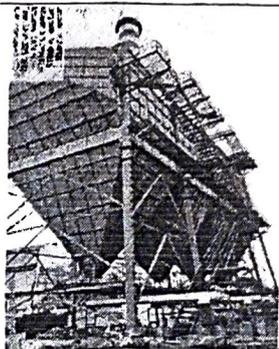
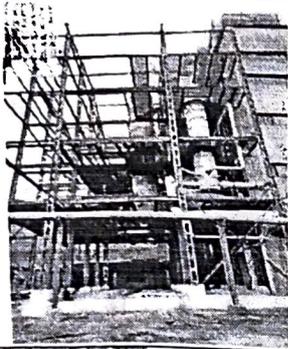
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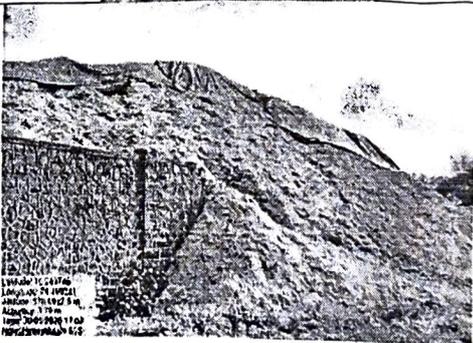
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 Note: Image taken from drone



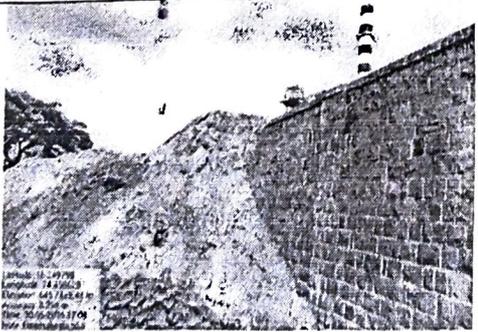
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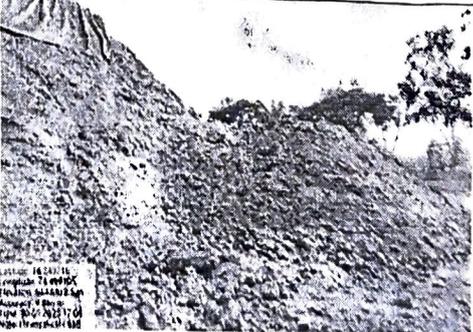
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 Date 20-09-2023 18:00
 Note: Image taken from drone

Regional Office: Belagavi-2

KARNATAKA STATE POLLUTION CONTROL BOARD

No. 6816/1/P5, 6th Cross,
Hari Nagar, Chikkodi - 591201.
Belagavi District.
☎ & Fax : 08338-275112



ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಳಗಾವಿ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಸಂಖ್ಯೆ : 6816/1/ಪಿ5, 6ನೇ ಕ್ರಾಸ್,
ಹರಿನಗರ, ಚಿಕ್ಕೋಡಿ - 591201.
ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

29

No. PCB/BGM-2/SCN/2025-26/ 2260

towards a cleaner Karnataka.

DATE: 09/01/2026.

//RPAD//
"Show-Cause Notice"

To,

**The Managing Director,
Shri. Hiranyakeshi SSK Niyamit,
Sankeshwar-Village,
Hukkeri-Taluk,
Belagavi-District.**

Sir,

Sub: Non-Compliance to the provision of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981-reg.

Ref: 1. Combined consent order No: AW-332708, Dated: 08-08-2022.
2. Inspection of the industry on 31-12-2025.

Adverting to the matter cited above, it is to be informed that the Board has accorded the Consent under the Water Act, 1974 & the Air Act, 1981 for your industry for the Sugar manufacturing plant with Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD by imposing specific conditions and with other general conditions deemed fit. The industry was inspected on routine basis to verify the compliance to the Consent Condition and EC Condition.

During inspection following non-compliance were observed:

1. At the time of inspection, Sugar Unit, Co-gen and distillery unit were under operation.
2. The industry was operated without valid Consent of the Board from 01-07-2023 to till date.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
4. Housekeeping within ETP premises needs to be improved.
5. Not provided labeling and capacity of each unit of ETP.
6. Effluents is stored in the unlined lagoons within industrial premises.
7. The old ash pit and earthen lagoon are filled with spent wash they have not made any efforts to treat the spent wash in the existing ETP.
8. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
9. The Black emission from the chimney attached to 100 TPH boiler was observed and this clearly indicates that air pollution control equipment (ESP) is not working properly.

10. The barricade around the bagasse storage yard not provided to control the fugitive emissions.
11. Lot of dust emissions were observed due to vehicular movements.
12. Not provided the permanent pipeline arrangement for utilizing the treated effluent.
13. Not implemented the storm water management plan and not adopted rain water harvesting facility and hence there is possibility of storm water contamination during the rainy season which may pollute the surface and subsurface water bodies.

In view of the above, you are hereby called upon "SHOW- CAUSE Notice" to submit the compliance report to the above points & to the previous consent conditions within 7 days of the receipt of this notice as to why this office should not recommend the Board to initiate action under Section 33(A) of Water (Prevention & Control Pollution) Act 1974 and 31(A) of Air (Prevention & Control Pollution) Act 1981.

Acknowledge the receipt of this notice.

Yours faithfully



Environmental Officer (A/c)
KSPCB RO, Belagavi-2 (Chikodi)

21/1/26

Annexure – VI

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Received on 29/12/2025

An ISO 9001:2015 and ISO 45001:2018 Certified Laboratory

Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambing Industrial Area, Belagavi-590 015
Telefax : 0831-2459121

ಪ್ರದೇಶ ಸರ್ಕಾರ : ಕರ್ನಾಟಕ-೧
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಾಂಬಿಂಗ್ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಲಗಾವಿ-೫೯೦೦೧೫
ತೆಲೆಫಾಕ್ಸ್: ೦೮೩೧-೨೪೫೯೧೨೧



Towards a Cleaner Karnataka

**ANALYSIS REPORT : EFFLUENT
Regional Laboratory, Belgavi.**

NO: PCB/BGV-1/LAB/AR/2025-26/ 485 Date: 29/12/2025

NAME OF THE STATION : M/s. Hiranyakeshi SSK Ni., Sankeshwar, Belagavi.

SAMPLE COLLECTED BY : RO, Chikkodi.

DATE OF COLLECTION : 24-11-2025.

RECEIVED DATE : 26-11-2025.

TIME OF SAMPLE RECEIPT : 04.50 pm.

PARTICULARS OF SAMPLE : 934-TTE collected from outlet of ETP.

Sl No.	PARAMETERS	UNITS	Std's	934	Test Methods
1	pH	-	5.5-9.0	6.76	IS:3025 (Part 11)
2	BOD	mg/l	100	20	IS:3025 (Part 44)
3	Suspended Solids	mg/l	100	10	IS:3025 (Part 17)
4	Dissolved Solids	mg/l	2100	840	IS:3025 (Part 16)
5	Oil and Grease	mg/l	10	BDL	IS:3025 (Part 39)

Inference Particulars and Standards mentioned are as per requisition letter
Report Status: Confirmed.

Note. 1. The above results pertain only to the sample tested.
2. The method of analysis is as per the Standard Method for the examination of Water and Waste water and Indian Standard Publication.
3. ND= Not Detexted. 4. BDL= Below Detection Limit.

Analysed By

Laboratory Head
Authorised Signatory
Scientific Officer
Regional Laboratory
Karnataka State Pollution Control Board
Belgaum.

...End of report...